



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

FRIDAY, THE 18TH DAY OF SEPTEMBER 2026 / 27TH BHADRA, 1948

SSCR NO. 21 OF 2026

*IN THE MATTER OF TRAVANCORE DEVASWOM BOARD - SABARIMALA
SPECIAL COMMISSIONER REPORT - SM.NO.21/2026 - REPORT
SUBMITTED BY THE SPECIAL COMMISSIONER, SABARIMALA REGARDING
PERIOD OF SERVICE OF VIGILANCE SP AND VACANCIES AT VIGILANCE
WING - SUO MOTU PROCEEDINGS INITIATED-REG.*

PETITIONER:

SUO MOTU

RESPONDENTS:

- 1 STATE OF KERALA
REPRESENTED BY THE SECRETARY TO GOVERNMENT,
REVENUE (DEVASWOM) DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM - 695001
- 2 TRAVANCORE DEVASWOM BOARD,
REPRESENTED BY ITS SECRETARY, NANTHANCODE,
KAWDIAR POST, THIRUVANANTHAPURAM - 695003
- 3 DEVASWOM COMMISSIONER
TRAVANCORE DEVASWOM BOARD, DEVASWOM BUILDINGS,
NANTHANCODE, THIRUVANANTHAPURAM, PIN-695003



- 4 EXECUTIVE OFFICER
SABARIMALA, SABARIMALA P.O.,
PATHANAMTHITTA - 689662
- 5 CHIEF VIGILANCE & SECURITY OFFICER
(SUPERINTENDENT OF POLICE)
TRAVANCORE DEVASWOM HEADQUARTERS, NANTHANCODE,
KAWDIAR POST, THIRUVANANTHAPURAM - 695003

OTHER PRESENT:

SRI.K.R. SUNIL, SPL.GP (DEVASWOM) ;
SRI. G. BIJU, SC, TDB;
SMT. SAYUJYA RADHAKRISHNAN, AMICUS CURIAE

THIS SABARIMALA SPECIAL COMMISSIONER REPORT HAVING COME UP FOR
FINAL HEARING ON 18.09.2026, THE COURT ON THE SAME DAY
DELIVERED THE FOLLOWING:

**ORDER****Raja Vijayaraghavan V, J.**

Today, when the matter is taken up, the learned Special Government Pleader has placed before this Court the Government Order, by which the tenure of Civil Police Officers, Sri. Ajeesh P. and Sri. Sujith Chandran, has been extended up to 31.01.2027. It is also stated that steps have been taken to fill up the vacancy of one Sub-Inspector on deputation basis.

We direct the respondents to expeditiously comply with the directions issued by this Court earlier, and extend the tenure of the officers as ordered and fill up the vacancies as directed.

This SSCR is disposed of.

Sd/-
RAJA VIJAYARAGHAVAN V,
JUDGE

Sd/-
K.V. JAYAKUMAR,
JUDGE

**RAJA VIJAYARAGHAVAN V.,
&
K.V. JAYAKUMAR, JJ.**

SSCR No. 21 of 2026

Dated this the 21st day of July, 2026

ORDER

Raja Vijayaraghavan V, J.

This matter pertains to the period of service of the Vigilance SP and the vacancies in the Vigilance Wing.

2. We have gone through the report.

3. Having taken note of the performance of the Chief Vigilance and Security Officer, Travancore Devaswom Board, and the officers in the Vigilance Wing for the past year, we are of the view that the tenure ought to be extended till the end of the next season.

4. Let the learned Government Pleader get instructions.

Post on 27.07.2026.

Sd/-
**RAJA VIJAYARAGHAVAN V,
JUDGE**

Sd/-
**K.V. JAYAKUMAR,
JUDGE**

**RAJA VIJAYARAGHAVAN V.,
&
K.V. JAYAKUMAR, JJ.**

SSCR No. 21 of 2026

Dated this the 11th day of August, 2026

ORDER

Raja Vijayaraghavan V, J.

When the matter was taken up for consideration, the learned Special Government Pleader submitted that the Government has issued orders permitting the continuance of the Chief Vigilance and Security Officer up to 31.01.2027.

2. The learned Government Pleader submitted that the request for extension of three Sub-Inspectors and three Civil Police Officers presently assisting the Chief Vigilance and Security Officer have not been received. The learned Standing Counsel submitted that the request has already been made.

If that be the case, appropriate orders shall be passed without delay.

Post on 02.09.2026.

Sd/-

**RAJA VIJAYARAGHAVAN V,
JUDGE**

Sd/-

**K.V. JAYAKUMAR,
JUDGE**